

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-102
IB-349/ND/2024

IN THE MATTER OF:

Shannon Engine Support Limited

....Applicant

Vs.

SpiceJet Limited

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 04.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Raghav Shankar, Mr. Rajendra Barot, Ms. Priyanka Shetty, Mr. Abhimanyu Chopra, Mr. Aman Chaudhary, Mr. Ayush Chaddha, Ms. Vasudha Jain, Advs.

For the Respondent : Mr. Krishnendu Datta, Sr. Adv. Mr. Sanjay Gupta, Ms. Sharmistha Ghosh, Ms. Abhilasha Sharma, Mr. Shawaiz Nisar, Ms. Niharika Sharma, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

This is a petition filed under Section 9 of the IBC. Heard the submission made by Ld. Counsel for the Petitioner. Mr. Krishnendu Datta, Ld. Sr. Counsel appears on behalf of Corporate Debtor on the basis of advance notice. He raised an issue that the Petitioner has not filed previous Section 8 notices and replies thereon. In response thereto, Ld. Counsel for the Petitioner on instruction submitted that, in the present petition, the claim is made only in respect of demand made in subsequent Section 8 notice which has been filed along with

the petition and the present petition does not contain any demand for which the previous notice was issued except for one invoice for which part payment was already received. Ld. Sr. Counsel on behalf of Corporate Debtor accepts notice for filing reply to this petition. Reply be filed within a period of 2 weeks. List the matter on **22.08.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**